

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 1621 of 2020

Zubair Ansari @ Bable Petitioner
Versus
1. The State of Jharkhand
2. Sadrun Nisha Opp. Parties

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Ashok Kumar Singh, Advocate
For the State : Mr. Pranay Kr. Jaiswal, A.P.P.
For the O. P. No. 2 : Mr. Awanish Shankar, Advocate

03/24.06.2020 Heard Mr. Ashok Kumar Singh, learned counsel for the petitioner, Mr. Pranay Kr. Jaiswal, learned A.P.P. for the State as well as the Mr. Awanish Shankar, learned counsel appearing for the opposite party no. 2.

Petitioner has prayed for grant of anticipatory bail, as he is apprehending his arrest in connection with Complaint Case No. 293 of 2019.

The marriage of the complainant was solemnized with the petitioner on 29.10.2016.

It has been alleged that there was a demand of Rs. 2,00,000/- and a bullet motorcycle and on non-fulfilment of which she was subjected to torture and ultimately she was ousted from her matrimonial house. The petitioner appears to be the husband of the complainant and the allegations levelled against him seems to be general and omnibus in nature.

Mr. Awanish Shankar, learned counsel appearing for the opposite party no. 2 has stated that the complainant had suffered injuries on her neck on account of the assault made by the petitioner. He has referred to an injury report which was sent through e.mail to this Court.

It appears from the injury report that the genuineness of the same is doubtful in view of the several discrepancies which can be seen from the naked eye and it also cannot be deciphered as to what are the injuries which have been suffered by the complainant. Perhaps in order to bolster of the case of the complainant this injury report has been procured.

Learned counsel for the opposite party no. 2 has further submitted that in the solemn affirmation of the opposite party no. 2 she has specifically stated about pouring of Kerosene Oil upon her by the accused persons in order to burn her and such circumstances, therefore, do not entitle the petitioner to be granted anticipatory bail.

Be that as it may, considering the fact that the allegations are general and omnibus in nature so far as the petitioner is concerned, I am inclined to extend the privilege of anticipatory bail to the petitioner. Therefore, the petitioner, named above, is directed to surrender in the court below within a period of four weeks from today and on such surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Hazaribag, in connection with Complaint Case No. 293 of 2019, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

Let a copy of the injury report be kept on the record.

(Rongon Mukhopadhyay, J.)